

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the constitution of a Commission for the purpose of determining prices of all consumer and industrial goods."

The motion was adopted.

[Translation]

SHRI SULTAN SALAHUDDIN OWAISI : I introduce the Bill.

15.36 hrs.

(v) Indian Fisheries (Amendment) Bill* (Amendment of Section 3, etc.)

[Translation]

SHRIMATI BHAVNABEN DEVRAJ BHAI CHIKHALIA (Junagarh) : Mr. Speaker, Sir, I beg to move that leave be granted to introduce a Bill further to amend the Indian Fisheries Act, 1897.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Indian Fisheries Act, 1897."

The motion was adopted.

[Translation]

SHRIMATI BHAVNABEN DEVRAJ BHAI CHIKHALIA: I introduce the Bill.

15.36½ hrs.

(vi) High Court at Allahabad (Establishment of Permanent Bench at Meerut) Bill*

[Translation]

SHRI ASHOK PRADHAN (Khurja) : Mr. Speaker, Sir, I beg to move that leave be granted to introduce a Bill to provide for the establishment of permanent Bench of

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the Allahabad High Court at Meerut.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Allahabad at Meerut."

The motion was adopted.

[Translation]

SHRI ASHOK PRADHAN : I introduce the Bill.

15.37 hrs.

(vii) Marriage Laws (Amendment) Bill*

[Translation]

SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA (Mumbai-South) : Mr. Speaker, Sir, I beg to move that leave be granted to introduce a Bill further to amend Hindu Marriage Act, 1955 and the Special Marriage Act, 1954.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954."

The motion was adopted.

[Translation]

SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA : I introduce the Bill.

15.37½ hrs.

(viii) Borrowing (Fixation of Limit) Bill*

[English]

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill to provide for fixing the limit on borrowing by the Government of India under article 292 of the Constitution of India.

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[Shri Chitta basu]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for fixing the limit on borrowing by the Government of India under article 292 of the Constitution of India."

The motion was adopted.

SHRI CHITTA BASU : I introduce** the Bill.

15.38 hrs.

(ix) Code of Criminal procedure (Amendment) Bill* (Insertion of new section 25A etc.)

[English]

DR. M. JAGANNATH (Nagarkumool) : I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

The motion was adopted.

DR. M. JAGANNATH : I introduce the Bill.

15.38½ hrs.

(x) Constitution (Amendment) Bill* (Insertion of new article 151 A, etc.)

[English]

SHRI G.A. CHARAN REDDY (Nizamabad) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI G.A. CHARAN REDDY : I introduce the Bill.

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** Introduced with the recommendation of the President.

AN HON. MEMBER : What about Matters under Rule 377 ? . . . (Interruptions)

MR. SPEAKER : We will decide about it at 6 o' clock.

15.39 hrs.

[SHRI NITISH KUMAR *in the Chair*]

[Translation]

SHRI RAJIV PRATAP RUDY (Chhapra) : Mr. Chairman, Sir, what about Item No.31 ?

MR. CHAIRMAN : Didn't you listen what Hon'ble speaker has said while leaving.

15.39¼ hrs.

CONSTITUTION (AMENDMENT) BILL-*contd.*

(Omission of article 44, etc.)

[English]

MR. CHAIRMAN : Before further discussion on the Constitution (Amendment) Bill (Omission of Article 44, etc.) by Shri Bhagwan Shankar Rawat, Member of Parliament, is resumed, I would like to mention that five hours and thirty-four minutes have already been taken on this Bill as against five hours and twenty-one minutes allotted. On the last occasion, the Chair had announced that the hon. Minister will intervene at the next sitting and then the Mover will reply. For this purpose we may extend the time for discussion, say, by another thirty minutes. I hope the House agrees with it.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : I request that the time be extended further since many members want to participate in the discussion on this important legislation. You may kindly allow some more time so that all of them can participate.

SHRI P.C. CHACKO (Mukundapuram) : Sir, half-an-hour time would be inadequate. Many Members want to speak on this. It is a very important Bill. I request that the time may be extended further. Within half-an-hour nobody can have a meaningful discussion.

MR. CHAIRMAN : Is it the pleasure of the House to extend the time for this discussion by an hour ?

SEVERAL HON. MEMBERS : Yes.

[Translation]

MR. CHAIRMAN : Well, I extend the time by one hour.